

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 2256/2022

(Arising out of impugned final judgment and order dated 03-12-2021 in CRM-M No. 49115/2021 passed by the High Court of Punjab &amp; Haryana at Chandigarh)

THE STATE OF HARYANA

Petitioner(s)

VERSUS

DHARAMRAJ

Respondent(s)

(IA No. 70200/2022 - EXEMPTION FROM FILING O.T.  
IA No. 34752/2022 - EXEMPTION FROM FILING O.T.)

Date : 08-08-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE SUDHANSHU DHULIAFor Petitioner(s) Dr. Hemant Gupta, Addl. AG, Haryana  
Ms. Payal Gupta, Adv.  
Ms. Shreya Jain, Adv.  
Mr. Alok Sharma, Adv.  
Mr. Sanjay Kumar Visen, AORFor Respondent(s) Mr. Rakesh Khatana, Adv.  
Mr. Sandeep Jindal, AOR  
Mr. Om Prakash Vyas, Adv.UPON hearing the counsel the Court made the following  
O R D E RLearned counsel for the respondent has already filed  
counter affidavit.Learned counsel for the petitioner prays for two weeks'  
time to file rejoinder affidavit.

Time, as prayed for, is granted.

List this matter after two weeks.

(NEETA SAPRA)  
COURT MASTER (SH)(RANJANA SHAILLEY)  
COURT MASTER (NSH)